GOVERNMENT OF INDIA WOMEN AND CHILD DEVELOPMENT LOK SABHA

STARRED QUESTION NO:94 ANSWERED ON:30.07.2010 RELIEF AND REHABILITATION TO RAPE VICTIMS Panda Shri Baijayant;Pradhan Shri Nityananda

Will the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to state:

(a) whether the National Commission for Women (NCW) had proposed any scheme for providing relief and rehabilitation to rape victims as urged by the Hon'ble Supreme Court;

(b) if so, the details thereof alongwith the financial provisions made thereunder; and

(c) the details of the financial assistance provided to such victims throughout the country during the last three years and the current year, year-wise and State- wise?

Answer

MINISTER OF STATE OF THE MINISTRY OF WOMEN AND CHILD DEVELOPMENT (SHRIMATI KRISHNA TIRATH)

(a),(b) & (c): A Statement is laid on the Table of the House.

Statement referred to in reply to Lok Sabha Starred Question No. 94 for 30.07.2010 by Shri Baijayant jay Panda & Shri Nityananda Pradhan regarding Relief and Rehabilitation to Rape Victims

(a) to (c): Yes Madam; the National Commission for Women (NCW) had framed a Scheme in 1995 in the form of a legislation for compensation to and rehabilitation of victims of rape and sexual assault in pursuance of the Supreme Court's direction in the case of Delhi Domestic Women's Forum V/S Union of India in Writ Petition (CRL) No. 362/93. However, it was decided in 2005 that an administrative scheme would be prepared, which was done. Since then, the Scheme has undergone several rounds of discussion. After the national consultation held on 7th March, 2010, the Scheme was revised by the NCW in April, 2010.

The draft Scheme proposed by NCW in April, 2010 envisages financial assistance and rehabilitative services, on an application filed by the victim of rape, or by any person or organization on her behalf. The compensation amount can be enhanced looking into the special circumstances of the case And the needs of the affected women. There is also a proposal for setting up of Criminal Injuries Relief and Rehabilitation Boards at National, Staate and District levels for implementing the scheme.

No expenditure has been incurred under the Scheme as the Scheme has not been launched so far.